

Rep. by Act. 38 of 1978, s. 2 + Sch. I

**THE SUPREME COURT (ENLARGEMENT OF CRIMINAL APPELLATE JURISDICTION) AMENDMENT ACT, 1972**

**No. 37 OF 1972**

**[20th August, 1972]**

**An Act to amend the Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Act, 1970.**

Be it enacted by Parliament in the Twenty-third Year of the Republic of India as follows:—

1. This Act may be called the **Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Amendment Act, 1972.**

2. In section 1 of the **Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Act, 1970**, in sub-section (2), the words "except the State of Jammu and Kashmir" shall be omitted.

Short title.  
Amendment of section 1.